

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 202 of 2014 & IA No. 318 of 2014

Dated : 5th December, 2014

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant (s) : Ms Suparna Srivastava
Mr. Arvind Banerjee (Representative)

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1
Mr. Raunak Jain for R-2

ORDER

Preliminary submissions on behalf of the State Commission may be filed in the Registry.

Counsel for the appellant states that appellant would like to file rejoinder to the reply filed by the respondent no.2. Let rejoinder be filed within two weeks after serving copy thereof on the other sides.

Adjourned to **14th January, 2015** for hearing.

(Rakesh Nath)
Technical Member
rkt/vg

(Justice Ranjana P. Desai)
Chairperson